

[Shri L. N. Mishra]

Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri L. N. Mishra:** I move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.46 hrs.

KERALA APPROPRIATION (NO. 4)  
BILL, 1966

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** On behalf of Shri Sachindra Chaudhuri I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for

those services and for that year, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963; in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri L. N. Mishra:** I move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.47 hrs.

KERALA APPROPRIATION (NO. 5)  
BILL, 1966

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** On behalf of Shri Sachindra Chaudhuri, I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended

\*Moved with the recommendation of the President.

on the 31st day of March, 1964; in excess of the amounts granted for those services and for that year, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1964; in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri L. N. Mishra:** I move:

"That the Bill be passed".

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

12.48 hrs.

RE: BUSINESS OF THE HOUSE

**Mr. Speaker:** Mr. Pathak.

**Shri S. M. Banerjee (Kanpur):** I just want to make a submission. I am not speaking on any motion.

This is about the order of business. We started the Preventive Detention (Continuance) Bill yesterday, but suddenly the business has changed. Some of us may not be here for the other thing. I find that according to the change, the Preventive Detention (Continuance) Bill will come only at

about 3.30 or 4 p.m. This has been done just to suit the convenience of those Congress members who have been asked to come here for voting on the Constitution Bill. The order of business should not be changed like this. There should be some continuity; otherwise, it would be difficult for us to take part in the discussion.

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of information. I request you to ask the Leader of the House why it was that when he asked for the postponement of the discussion, the debate, on the consideration of this Bill from last Tuesday to this day, he kept it as a closed Party secret. I learn from reliable sources that all of his Party members were told that this would be taken up on Tuesday, but as far as I can see from the records, I do not find that he made a definite statement to the House on this. He must behave as Leader of the House, Sir, and should have made a statement here that it would be taken up on Tuesday.

**The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha):** The hon. Member was not present on that day. It was on Friday last when I made the statement that I said that further consideration and passing of the Constitution (Twenty-first Amendment) Bill and the motion on Representation of the people (Amendment) Bill would be taken up on Tuesday, the 22nd November, 1966.

**Shri Hari Vishnu Kamath:** I can see that but I learn that even when the Bill was adjourned, postponed, last Tuesday,—one week ago—on that very day the Party members were told that it would be taken up on Tuesday, i.e., today.

**Mr. Speaker:** If the House has been told, that is all right. That is also part-discussed.

**Shri S. M. Banerjee:** We agree. But this could have been taken up at 3.30 after the Preventive Detention (Continuance) Bill.